विवरण

एफ०सं० 12011/11/94-बी०सी०सी०

कल्याण मंत्रालय
(बी०सी०सी०)
नई दिल्ली, दिनांक 8 अप्रैल, 1994

सेवा में,

विषय:-अन्य राज्यों / संघ राज्य क्षेत्रों से आकर बसे व्यक्तियों को अन्य पिछड़ा वर्ग प्रमाण पत्र जारी किया जाना।

महोदय,

कार्मिक और प्रशिक्षण विभाग के दिनांक 15 नवम्बर, 1993 के पत्र संख्या 36012 / 22 / 93 स्थापना (एस०सी० टी०) के क्रम में मुझे यह कहने का निदेश हुआ है कि इस विभाग को सूचित किया गया है कि अन्य पिछड़े वर्गों के लोगों को जिन्होंने रोजगार, शिक्षा इत्यादि के उद्देश्य से एक राज्य से दूसरे राज्य में शरण ली है, उस राज्य से जाति प्रमाण पत्र प्राप्त करने में भारी कठिनाई का सामना करना पड़ता है जिस राज्य को छोड़कर वे आए हैं। इस कठिनाई को दूर करने के लिए यह निर्णय लिया गया है कि कार्मिक एवं प्रशिक्षण विभाग के दिनांक 15 नवम्बर, 1993 के पत्र सं० 36012 / 22 / 93-स्थापना (एस०सी०टी०) के अनुसार किसी राज्य / संघ राज्य क्षेत्र का निर्धारित प्राधिकारी किसी व्यक्ति को जो अन्य राज्य से आया हुआ प्रवासी हो, अन्य पिछड़े वर्ग का प्रणाम पर जारी कर सकता है बशर्ते कि वह उसके पिता के जन्म स्थान वाले राज्य के निर्धारित प्राधिकारी द्वारा उसके पिता को जारी किया गया वास्तविक प्रमाण-पत्र प्रस्तुत करें। लेकिन उन मामलों को छोड़कर जिनमें निर्धारित प्राधिकारी यह महसूस करता हो कि प्रमाण-पत्र जारी किये जाने से पूर्व मूल राज्य से विस्तृत जांच करवाया जाना जरूरी है।

2. प्रमाण पत्र इस तथ्य को ध्यान में रखे बिना जारी किया जाएगा कि क्या संबंधित अन्य पिछड़े वर्ग के उम्मीदवार को उस राज्य / संघ राज्य क्षेत्र के अन्य पिछड़े वर्ग की सूची में शामिल किया गया है, जिस राज्य को छोड़कर उसने अन्य राज्य में शरण ली है। यह सुविधा व्यक्ति के अन्य पिछड़े वर्ग के दर्जे को किसी एक राज्य अथवा अन्य राज्य / संघ राज्य क्षेत्र के मामले में नहीं बदलती। अन्य पिछड़े वर्ग के व्यक्ति द्वारा अपने मूल राज्य/संघ राज्य क्षेत्र से अन्य राज्य / संघ राज्य क्षेत्र में प्रवास करने पर, जहां जाति अन्य पिछड़े वर्ग की सूची में नहीं शामिल हो, अपने मूल राज्य तथा केन्द्र-सरकार से अन्य पिछड़े वर्गों के लिए अनुमत्व रियायतें / लाभ प्राप्त करने का पात्र होगा लेकिन उस राज्य से नहीं जहां उसने प्रवास किया हो।

3. अनुरोध है कि सभी सक्षम प्राधिकारियों को यह सलाह दी जाए कि वे प्रमाण पत्र की सत्यता से सन्तुष्ट होने के पश्चात् ही अन्य पिछड़ा वर्ग प्रमाण पत्र जारी करें। कार्मिक एवं प्रशिक्षण विभाग के 15 नवम्बर, 1993 के परिपत्र के अनुरूप शक्ति सम्पन्न सक्षम प्राधिकारियों की सूचियों का कड़ाईपूर्वक पालन किया जाए। किसी अन्य प्राधिकारी को अन्य पिछड़े वर्ग का प्रमाण पत्र जारी करने की अनुमति नहीं होगी।

भवदीय,

(एम० एस० पंडित)
संयुक्त सचिव, भारत सरकार

PAPERS LAID ON THE TABLE

12.00 NOON

Report of the National Human Rights Commission, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Madam I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the National Human Rights Commission, New Delhi, for the period from October, 1993 to March, 1994, under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993.

[Placed in Library. *See* No. LT 6391/84]

(ii) Memorandum of Action Taken on the above Report.

[Placed in Library. See No. LT 6392/84]

I. Report and Accounts (1992-93) of the Air India Limited, New Delhi and related papers.

II. Report and Accounts (1991-92) of the National Airports Authority, New Delhi and related papers.

III. Report (1992-93) of the Commission of Railway Safety, Lucknow.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY AFFAIRS SMT. MARGARAT ALVA: on behalf of (SHRI

GHULAM NABI AZAD): I lay on the Table—

I. Report and Accounts (1992-93) of the Air India Limited, New Delhi and related papers.

II. Report and Accounts (1991-92) of the National Airports Authority, New Delhi and related papers.

III. Report (1992-93) of the Commission of Railway Safety, Lucknow.

(I) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1950 :—

(i) First Annual Report and Accounts of the Air India Limited, New Delhi, for the year 1992-93, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. LT 6395/94]

II. (1) A copy each (in English and Hindi) of the following papers under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985:—

(i) Annual Report and Accounts of the National Airports Authority, New Delhi, for the year 1991-92, together with the Audit Report on the Accounts.

(ii) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. LT 6393/94]

III. A copy (in English and Hindi) of the Annual Report of the Commission of Railway Safety, Lucknow, for the year 1992-93, under section 10 of the Railway Act, 1989.

[Placed in Library. *See* No. LT 6394/94]

I. Notification of the Delhi Development Authority.

II. Reports and Accounts (1976 to 1984) of the National Institute of Urban Affairs, New Delhi and related papers.

III. Report and Accounts (1992-93) of the Central Govt. Employees Welfare Housing Organisation New, Delhi and related papers.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Madam, I lay on the Table—

I. A copy (in English and Hindi) of the Delhi Development Authorty Notification S.O. No. 207(E), dated the 1st March 1994, a mending Regulation 12 and the Schedule to Regulation 15 of the Delhi Development Authority (Salaries, Allowances and Conditions of Service Regulations, 1961, under section 58 of the Delhi Development Act, 1957, together with a statement giving reasons for the delay on laying the Nofification.

[Placed in Library. *See* No. LT 6341/94]

II. A copy (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1976, together with the Auditors Report on the Accounts.

[Placed in Library. *See* No. LT 6330/94]

(ii) Annual Report and Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1977, together with the Auditors Report on the Accounts.

[Placed in Library. *See* No. LT 6331/94]

(iii) Annual Report and Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1978, together with the Auditors Report on the Accounts.

[Placed in Library. *See* No. LT 6332/94]

(iv) Annual Report and Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1979-80, together with the Auditors Report on the Accounts.

[Placed in Library. *See* No. LT 6333/94]

(v) Annual Report and Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1980-81.

[Placed in Library. *See* No. LT 6334/94

(vi) Annual Report and Audited Accounts of the National Institute of Urban Affairs, New Delhi, for the year 1981-82.

[Placed in Library. *See* No. LT 6335/94]